

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.3593
ANSWERED ON 24.03.2022
LAND ACQUIRED BY NTPC**

†3593. SHRI AJAY KUMAR MANDAL:

**Will the Minister of POWER
be pleased to state:**

- (a) the total area of land acquired by NTPC all over the country including NTPC, Kahalgaon along with the number of families displaced in the country including Kahalgaon due to the said land acquisition during the last three years and the current year;**
- (b) the nature of policy being adopted by NTPC for land acquisition and rehabilitation of displaced families;**
- (c) the nature of assistance provided by NTPC for rehabilitation of displaced families;**
- (d) whether all the displaced families of Kahalgaon have been rehabilitated by NTPC;**
- (e) if so, the details thereof; and**
- (f) if not, the number of families awaiting in the rehabilitation list?**

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (f): A total of 374.21 acres land has been acquired by the respective State Governments for various NTPC projects, during the last 3 years and the current year (up to 14.03.2022). For NTPC Kahalgaon (Bihar), 39.93 acres of land was acquired in 2018-2019 for linear project of Merry Go Round (MGR) Railway line (Approximately 6 kms) in District Godda (Jharkhand).

NTPC follows the Land Acquisition (LA) Act of the Government of India (Gol)/Act(s) of respective States for acquiring private land. The acquisition of land is done by the respective District/State Authorities, on the request of NTPC.

The land rate/compensation and Rehabilitation and Resettlement (R&R) package is decided by the concerned State Government /State Authority as per provisions of the Land Acquisition Act of Government of India (i.e. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013) /Acts / Policies of respective State Governments.

The total number of affected families due to the linear acquisition of 39.93 acres at NTPC Kahalgaon is 354. Out of these 354 affected families, a total of 274 families including one displaced family have been given R&R amount as decided by the District Administration, Godda. Though the requisite amount as decided by District Administration has been deposited by NTPC with District Godda in respect of all 354 affected families, 80 families are awaiting in the rehabilitation list as they have not yet received R&R benefits due to various reasons such as family disputes, migration to other places, and pending documentary formalities.
